

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 80 of 2014 &**  
**IA Nos. 149 & 151 2014**

**Dated : 28<sup>th</sup> November, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Education Research & Development Foundation .... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Jayant Bhushan, Sr. Adv.**  
**Mr. Buddy A. Ranganadhan**  
**Mr. Ambar Qamaruddin**

**Counsel for the Respondent(s) : Mr. M.G. Ramachandran**

**ORDER**

We have heard the learned counsel for both the parties.

Now it is submitted that both the Chief Secretary and the Deputy Commissioner need some more time to take appropriate action in the matter.

It is represented that the Ministry of Environment and Forest has been served, who has already been impleaded.

Post the matter on **09.12.2014.**

**(Rakesh Nath)**  
**Technical Member**  
ts/mk

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**